REPORTABLE

IN THE SUPREME COURT OF INDIA CIVIL ORIGINAL JURISDICTION

CONTEMPT PETITION (C) NO(s). 1721 OF 2017 IN CIVIL APPEAL NO(s). 5140 OF 2019 (@ SPECIAL LEAVE PETITION(C) NO(s). 5449 OF 2015)

SUNDAR GUPTA & ORS.	Petitioner(s)
VERSUS	
SUNIL VASUDEVA & ORS	Respondent(s), Alleged Contemnor(s)
<u>ORDER</u>	
RASTOGI, J.	
1. In view of the order passed by us in	n Civil Appeal arising out
of SLP(C) No. 5449 of 2015 dated 2	nd July, 2019, contempt
petition has become infructuous and is a	accordingly dismissed.
2. Pending application(s), if any, also	stand disposed of.
(A.N	J. M. KHANWILKAR)
NEW DELHI	J. AY RASTOGI)

JULY 02, 2019